

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
IB-626(PB)/2019

IN THE MATTER OF:

Mrs. Ruby Kumari	...	Petitioners/Applicant
Vs		
M/s. Krishna Assets Developers Pvt Ltd.	...	Respondent

SECTION: Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 22.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor: Mr. Sanket Gupta, Adv.

ORDER

On last date of hearing, i.e. 02.05.2019 following order was passed:

“In response to the substituted service taken out by the petitioner, Mr. Vishal Das, Advocate has put in appearance on behalf of the respondent. The respondent is directed to deposit a sum of Rs. 20,000/- in the account of the financial creditor in lieu of the expenses for substituted service.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

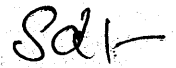


Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

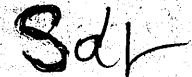
List for arguments on 22.05.2019.”

Today when the matter was called, even on the second call no one has put in appearance on behalf of respondent nor the cost has been paid. Accordingly, the respondent is proceeded ex-parte.

List for arguments on 11.06.2019.



**(M. M. KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**